

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH
(URGENT MATTERS)

(13) IA/1196/MB/2021 IN
CP(IB)/409/MB/2021

CORAM:

SH. CHANDRA BHAN SINGH,
MEMBER (T)

MS. SUCHITRA KANUPARTHI,
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **25.06.2021**.

NAME OF THE PARTIES: Dinesh Gupta
V/s.
Rolta India Ltd

SECTION : 12A of Insolvency & Bankruptcy Code, 2016.

ORDER

1. Learned Senior Counsels Mr. Janak Dwarkadas, Mr. Gaurav Joshi and Mr. Ravi Kadam are present.
2. Learned Advocates Mr. Angad Singh representing 40 Interveners, Mr. Zahiruddin Shaikh, Mr. Ayush Agarwala, Mr. Siddarth Murarka, Mr. Rohit Gupta, Mr. Yash Tambe, Mr. Akhil Sarathy, Mr. Vineet Kumar (for Insolvency Resolution Professional), Ms. Vandana Garg (IRP), Mr. Prateek Seksaria & Mr. Nausher Kohli are also present.
3. In compliance of the Order dated 11.06.2021 of this Bench, Counsel for the Corporate Debtor is directed to settle all the claims which have been filed before NCLT before 10.06.2021.
4. List the matter for withdrawal and hearing of all other parties on 05.07.2021.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)